

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

APPEAL NO.10 OF 2020

M/s.Fatima Poultry Farm

... Appellant

-vs-

Telangana State Pollution Control Board  
And 2 others

... Respondents

**TYPED SET OF PAPERS FILED BY THE 3<sup>rd</sup> RESPONDENT**

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S.No.	Date	Description	Page No.
1.	29.02.2020	Notice issued by 3 <sup>rd</sup> Respondent to the 1 <sup>st</sup> Respondent with enclosures (Annexure R-1)	1

Certified that the above are true copies of their originals.

Dated at Chennai on this the 4<sup>th</sup> day of March, 2021.



Counsel for 3<sup>rd</sup> Respondent

189153721



# BTR OWNERS WELFARE ASSOCIATION

(Registration no.: 368 of 2018)

ADDRESS: D NO. 6-6/B, BTR, Thummaloor Village, Maheshwaram (M),  
Ranga Reddy (D.T), Telangana, Hyderabad - 501359. e-mail: mc.btrawa@gmail.com.

Date: 10.06.2020

REGD. POST WITH ACK DUE  
LEGAL NOTICE

To

1. The Member Secretary  
Telangana State Pollution Control Board  
Paryavaran Bhavan, A3 Industrial Estate  
Sanathnagar, Hyderabad.
2. The Joint Chief Environmental Engineer  
Regional Office: RR-I  
Telangana State Pollution control Board  
Kundhan Bhag, Near Country Club  
Begumpet, Hyderabad.

Sirs,

- Sub:-
- 1) Closure Order dt.27.09.2019 issued by you to Fatima Poultry.
  - 2) Order dt.06.12.2019 WP No.22353/2019 passed by the Hon'ble High Court
  - 3) Contempt Notice dt.28.01.2020 issued to M/s.Fatima Poultry Farm, while marking a copy to you.

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Please refer to the Contempt Notice dt.28.01.2020 issued by us to M/s.Fatima Poultry Farm, while also marking copy to you, requesting to take appropriate action in accordance with law for closure of poultry farm in terms of closure order dt.27.09.2019 and also as per the Orders dt.06.12.2019 passed by the Hon'ble High Court in WP No.22353/2019. By the said notice, we also requested Superintendent Engineer, TSSPDCL, to disconnect power supply forthwith to M/s.Fatima Poultry Farm, in view of violation of Orders dt.06.12.2019 passed by the Hon'ble High Court.

Mr. J. Givanarayana Reddy  
President

Dr. Gopal Ganti  
General Secretary

Mr. N. Chandrasekhar  
Treasurer

Mr. Sirish Chandra  
Member-Security & General

Dr. Arnitabh Chandra  
Vice-President

Mr. Rajesh Reddy  
Joint Secretary

Dr. Jasven Jairath  
Member-Power

Mr. Ashok Reddy  
Member-Mechanical

Mrs Archan Sawhney  
Member-Water

Mr K Vijay Mohan Reddy  
Member-Civil

Mr. N Vipra Reddy  
Member -Greenery & Horticulture

PS-IV  
Janta  
20/6

TR



## BTR OWNERS WELFARE ASSOCIATION

(Registration no.: 368 of 2018)

ADDRESS: D NO. 6-6/B, BTR, Thummaloor Village, Maheshwaram (M),  
Ranga Reddy (D.T), Telangana, Hyderabad - 501359. e-mail: mc.btrowa@gmail.com.

Thereafter, we have filed a Contempt Case before the Hon'ble High Court against M/s.Fatima Poultry Farm and TSSPDCL and during pendency of the said Contempt Case, the TSSPDCL had disconnected the power supply to M/s.Fatima Poultry Farm. The Contempt Case is still pending and the same could not be taken up, on account of the Lockdown declared by the Government and followed by the Hon'ble High Court, on account of COVID-19 Pandemic.

It is a matter of deep dismay that even though the Electricity to the M/s.Fatima Poultry Farm was disconnected by TSSPDCL, on account of violation of Orders dt.06.12.2019 passed by the Hon'ble High Court, surprisingly M/s.Fatima Poultry Farm is conducting the poultry activities in their premises by obtaining electricity through alternate sources.

In fact, in the Order dt.06.12.2019, the Hon'ble High Court issued directions to you to take appropriate action in accordance with law for closure of Poultry Farm in terms of the Closure Order dt.27.09.2019. Notwithstanding such categorical direction and even after disconnection of power supply, you failed to take any action against the Poultry Farm to implement the Closure Order issued by you. Thus, your inaction may amount to violation of the Order dt.06.12.2019 passed by the Hon'ble High Court.

We therefore humbly request you to kindly implement the closure order dt.27.09.2019 by seizing M/s.Fatima Poultry Farm and take appropriate steps against the Proprietor for running the poultry activity, contrary to the Closure Order, disconnection of electricity and also in violation of the Order dt.06.12.2019 passed by the Hon'ble High Court. You may note here that in the event if you fail to take any action to implement the closure order and also directions of the Hon'ble High Court within 5 days, we are constrained to implead you in the said Contempt Case, as Contemnor.

The Closure Order, Orders passed by the Hon'ble High Court and copy of Contempt Notice, are enclosed herewith for your ready reference.

Thanking you,

Your's sincerely,

President/Secretary

Mr.J.Sivanarayana Reddy  
President

Dr. Gopal Ganti  
General Secretary

Mr. N. Chandrasekhar  
Treasurer

Mr. Sirish Chandra  
Member-Security & General

Dr.Amitabh Chandra  
Vice-President

Mr. Rajesh Reddy  
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Mr. Ashok Reddy  
Member-Mechanical

Mrs.Archan Sawhney  
Member-Water

Mr.K.Vijay Mohan Reddy  
Member-Civil

Mr. N.Vipla Reddy  
Member -Greenery & Horticulture

3798

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

FRIDAY, THE SIXTH DAY OF DECEMBER  
TWO THOUSAND AND NINETEEN

PRESENT:  
THE HON'BLE SRI JUSTICE A. RAJASHEKER REDDY  
AND  
THE HON'BLE SRI JUSTICE P. NAVEEN RAO

WRIT PETITION NO: 22353 OF 2019

Between:

M/s. Fatima Poultry Farm, Survey No.225 (Part) and 228 (Part), Thummaluru Village,  
Maheshwaram Mandal, R.R District, rep., by its proprietor, Mohd Raza Nabi, S/o. Haji Ali  
Nabi, Aged 62 years.

...Petitioner

AND

1. The State of Telangana, rep. by Principal Secretary, Environment Department, Secretariat, Tank Bund, Hyderabad.
2. Telangana State Pollution Control Board, Regional Office-I, R.R District, Rep. by its Environmental Engineer, at 6-3-1219, Block -C, Ward 91, 2<sup>nd</sup> Floor, Backside of Country Club, Kundan Bagh, Uma Nagar, Begumpet, Hyderabad - 500 016.
3. The Superintendent Engineer (Operations), Telangana State Southern Power Distribution Company Limited, Office of ADE - Operations, Shamshabad, Ranga Reddy District.
4. M/s. Banyan Tree Retreat Residents Association, Having its office at Villa No.169, Tummalooru Village, Maheshwaram Mandal, R.R District, Rep. by its President.

...Respondents

Petition under Article 226 of the Constitution of India, praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or order or direction one in the nature of Writ of Mandamus declaring the impugned order dt.27.09.2019 vide order No.3-Complain/TSPCB/RO.1-RRD/2019-454 issued by Respondent No.2, Telangana State Pollution Control Board, Regional Office - I, R.R District, rep. by Environmental Engineer for closure of the poultry farm with immediate effect and also directing the Respondent No.4 to disconnect power supply to the Petitioner poultry farm with immediate effect as illegal, arbitrary, mala fide, contrary to law and without jurisdiction and the same may be set aside in the interest of justice.

IA NO: 1 OF 2019:

Petition under Section 151 of CPC, praying that in the circumstances stated in the affidavit filed in Writ Petition, the High Court may be pleased to pass orders suspending the impugned order dt.27.09.2019 vide order No.3-Complain/TSPCB/RO.1-RRD/2019- 454 issued by the Environmental Engineer, Telangana State, Pollution Control Board, Regional Office - I, R.R District, pending disposal of WP.No.22353 of 2019, on the file of the High Court.

The petition coming on for hearing, upon perusing the petition and the affidavit filed herein, and the orders of the High Court dated 14.10.2019, 25.10.2019 & 08-11-2019 made herein, and upon hearing the arguments of Sri Sarosh Bastawala, Advocate for the Petitioner, and of the J.P. for Environment, for the Respondent No.1, Sri P. Shiva Kumar, Standing Counsel for the Respondent No.2 and Sri R. Vinod Reddy, Standing Counsel for the Respondent No.3, and of Sri B. Vijaysen Reddy, Advocate for the Respondent No.4, the Court made the following:

ORDER:

"On behalf of the petitioner, an undertaking is filed, in the form of an affidavit, deposed by Mr. Raza Nabi, s/o Haji Ali Nabi, claiming to be the proprietor of M/s Fatima

*DE/IT*  
*Legal*  
*Link up with pollution file*

*13*  
*11/12/19*

*AG/10*

Poultry Farm, stating that he may be given eight weeks time to relocate the birds from the poultry farm, and that he shall not operate the poultry farm unless, he obtains express consent from the respondent No.2 herein in the writ petition, under due process of law in force for the time being.

Learned Standing Counsel for the 2<sup>nd</sup> respondent – Pollution Control Board, and the learned counsel for the unofficial respondent No.4, on instructions, agreed for the said undertaking, but submits that eight weeks is on the higher side, and that this court may consider to grant six weeks time.

Learned counsel for the petitioner agreed for the above suggestion of the learned counsel for the respondents.

In view thereof, six weeks time is granted from today to relocate the birds from the present poultry farm. There shall be further direction to the 3<sup>rd</sup> respondent – TSSPDCL, represented by its Superintendent Engineer (Operations), to restore power supply to the poultry farm of the petitioner forthwith. The said power supply shall be continued only for a period of six weeks from today. On expiry of six weeks, it is open for the 3<sup>rd</sup> respondent to cause disconnection of power supply without any further notice to the petitioner.

In case of default on the part of the petitioner in shifting the poultry farm within the time granted by this court, it is open for the 2<sup>nd</sup> respondent to take appropriate action in accordance with law in terms of impugned order dated 27.09.2019 for closure of poultry farm.

Post after six weeks.”

Sd/-N.PURUSHOTHAM REDDY  
ASSISTANT REGISTRAR

//TRUE COPY//



SECTION OFFICER

To,

1. The Environmental Engineer, Telangana State Pollution Control Board, Regional Office-1, R.R District, at 6-3-1219, Block -C, Ward 21, 2<sup>nd</sup> Floor, Backside of Country Club, Kundan Bagh, Uma Nagar, Begumpet, Hyderabad – 500 016.
2. The Superintendent Engineer (Operations), Telangana State Southern Power Distribution Company Limited, Office of ADE – Operations, Shamshabad, Ranga Reddy District. (Addressees 1 & 2 BY RPAD)
3. Two CCs to GP for Environment, High Court of Telangana, at Hyderabad (OUT)
4. One CC to Sri Sarosh Bastawala, Advocate (OPUC)
5. One CC to Sri B.Vijaysen Reddy, Advocate (OPUC)
6. Two Spare copies



TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE - RANGAREDDY DISTRICT  
B-NGA-1219, Block C, Ward No. 127, Floor, Backlane of Colony Club,  
Kunturberah, Hyderabad, Hyderabad - 500010

M. Venkatarao  
Environmental Engineer

Tel: No. 23401520  
Website: tpscb.org.in

Order No. A/Complaint/SPCB/RO, RRD/2019-254

Date: 27.09.2019

Sub: TSPCB - RO,RRD - M/s. Fatima Poultry Farm, Sy.No. 225(Part) & 228 (Part), Beside BTR Gated Community, Thummaluru (N), Maheshwaram (M), Rangareddy District - Complaint received from BTR Owners Welfare Association regarding odour problem and air pollution from the unauthorized poultry farm in the surrounding area - Air (Prevention and Control of Pollution) Amendment Act, 1987 and Water (Prevention and Control of Pollution) Amendment Act, 1988 - **CLOSURE ORDERS - ISSUED - Reg**

- Ref:
1. Hon'ble NGT, Chennai orders passed in O. A. No. 106 to 112 of 2016 (S7) dated 25.01.2017.
  2. CPCB Lr. No. B-2016/04/06/PC-I/10597/10616, Dt.03.03.2017.
  3. Complaint received from BTR Owners Welfare Association regarding odour problem and air pollution from the unauthorized poultry farm in the surrounding area on 24.06.2019.
  4. Inspection of the plant by the Board Officials on 07.07.2019.
  5. Show Cause Notice vide Lr. No.3/Complaint/RO, RRD/2019-222 dated 06.07.2019.
  6. T.O. Report to JCS, ZO, Hyderabad dated 06.07.2019.
  7. TOM No. 13-RRD/TSPCB/ZO, HYD/2019 - 303 dated 12.07.2019.
  8. Reply dated 03.08.2019 sent by M/s. Fatima Poultry Farm.
  9. Lr. No. 5/TCP/RO, RRD/2019-396 dated 08.09.2019 sent to Fatima Poultry Farm by Regd. Post directing to appear the Task Force Committee Meeting held on 13.09.2019.
  10. Legal Hearing held on 13.09.2019 at TSPCB, Zonal Office, Hyderabad.

1. **WHEREAS**, you are operating the Poultry Farm in the name of M/s. Fatima Poultry Farm, Sy.No. 225(Part) & 228 (Part), Beside BTR Gated Community, Thummaluru (N), Maheshwaram (M), Rangareddy District which is involved in Poultry activity.
2. **WHEREAS**, you are operating your unit without obtaining consent of the Board as required under Section 232b of Water (Prevention & Control of Pollution) Act, 1974 and under Section 2122 of Air (Prevention & Control of Pollution) Act, 1981, thereby non-complying with the Environmental Regulations.
3. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Hon'ble NGT, Chennai in OA No. 106 to 112 of 2016, issued orders that operating the unit without 'consent' is against the provisions of Water Act and as well as Air Act.
4. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the CPCB issued certain directions to SPCB/PCCs and one of those SPCB/PCCs shall direct the units not to continue its operations till they obtain valid consent to operate from the SPCB/PCC.

5. WHEREAS vide reference 1<sup>st</sup> cited, the Board has received a complaint received from IITP owner Welfare Association regarding odour problem and air pollution from the unauthorized poultry farm in the surrounding area on 24.06.2019.

6. WHEREAS vide reference 2<sup>nd</sup> cited, the Board officials have inspected the Poultry Farm and the surroundings on 02.07.2019. During inspection, the complainant Sri Ajeun Rai, Supervisor of the Poultry Farm was present and observed the following:

- a) The poultry farm is operating without obtaining valid contents from the Board.
- b) The poultry farm is having 6 Nos. of sheds out of which 4 x 20,000 birds each shed, 2 x 15,000 birds each shed. Thus a total capacity of 1,42,000 birds.
- c) The poultry farm is located just adjacent to Banvan Tree Khera (BTK) Gated community comprising of about 400 villas.
- d) Odour was observed in and around the poultry farm. The smell nuisance is very much persistent in the Villas just adjacent to the boundary wall of the Poultry farm where dead birds are discarded.
- e) The poultry farm is spread over 16 acres involved in open burning of fire waste and dry garden wastes in huge amounts.

Beside the above, it is observed and noted that the following guidelines prescribed by the Central Pollution Control Board have been violated by you while operating the poultry farm:

- i) You failed to raise Green Belt all around the farm with minimum of 2 rows spaced apart of not more than 3m and you also failed to fence with the barbed wire linked mesh (upto a height of 1.3m with appropriately secured entrance and outlet).
- ii) You failed to maintain adequate fire and other accidental safety provisions.
- iii) You failed to manage solid waste i.e. solid waste contains dead birds, manure and hatchery debris.
- iv) You failed to maintain the guidelines relating to dead birds disposal, composting facility and also incineration, prescribed under Bio-medical waste (management and handling) Rules, 2016 for erection and operation of the incinerator.
- v) You failed to follow the guidelines relating to manure storage and management storage.
- vi) You failed to follow the guidelines relating to hatchery waste and waste water management.

WHEREAS, the Central Pollution Control Board addressed a letter F.No.B-2017/JPC-VI/2017-1/3028, dated 19.07.2017 to the Member Secretary, TSPCB with regard to the clarification in the matter of revised categorization of industrial sector namely, Poultry, Hatchery and Biorefinery and dealing new category of industry for classification and control of existing category, thereby placing the activity of "Poultry, Hatchery and Biorefinery" as in the new green category of industrial sector and a clarification was issued to the effect that

"The poultry farms which are handling 1,00,000 or more birds at a time shall also be required to approach State Pollution Control Board to obtain necessary permits for water, air & water."

"Environmental Guidelines for Poultry Farm including inhibition of odour, pollution, management of solid waste, management of waste water discharge, good housekeeping practices is applicable to all poultry farms irrespective of number of birds."

Since you are operating the poultry farm with 1,42,000 birds as per the guidelines of the Central Pollution Control Board, your poultry comes under S.No.33 in Green Category, and accordingly Consent to Operate is necessary to run the poultry farm.

- 7) WHEREAS, the Board vide reference 5<sup>th</sup> cited, has issued Show Cause notice to the poultry farm regarding the smell nuisance caused by your unit in the surrounding area, not compliance with Environmental guidelines and operating the unit without obtaining valid consent of the Board.
- 8) WHEREAS, vide reference 6<sup>th</sup> cited, the EP Regional Office-1, Rangareddy District has forwarded the detailed report with the above observations to Zonal Office Hyderabad for further necessary action.
- 9) WHEREAS, you have issued a Reply dated 01.08.2019 vide reference 8<sup>th</sup> cited to the Show Cause Notice and your explanation is not convincing. However, there is no denial in reply that you are running the poultry farm with 1,42,000 birds.
- 10) WHEREAS, vide reference 9<sup>th</sup> cited above, a letter has been issued to the Poultry Farm by Regd Post directing to appear the Task Force Committee Meeting held on 13.09.2019.
- 11) WHEREAS, vide reference 10<sup>th</sup> cited above, the Zonal Office, Hyderabad has conducted a Legal Hearing before the Zonal Office Task Force Committee meeting on 13.09.2019 at Zonal Office, T.S. Pollution Control Board, Begumpet, Hyderabad. However, nobody attended the meeting on your behalf even after acknowledging the letter sent by Regd Post and a personal call. After detailed discussions and careful consideration of material facts of the case, the committee recommended that the EP, RO-1, Rangareddy District shall issue closure orders to the Poultry Farm as per the delegation of powers, vide reference 9<sup>th</sup> cited.
- 12) After careful consideration of all material facts of the case, the Board is of the firm opinion that the poultry farms are being operated without having necessary permissions and not provided adequate air and water pollution control measures and causing water, air pollution and smell nuisance in the surrounding area thereby affecting the public health and environment. Therefore, under the Powers vested with the Telangana State Pollution Control Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and for the reasons stated herein above, the Board hereby issues **CLOSURE ORDER** to your poultry farm and you are hereby directed to stop all the poultry activities with immediate effect from the date of this order, in the interest of public health and environment.
- 13) You are directed to take note that if you continue to operate your unit even after receipt of this orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution)





**BTR OWNERS WELFARE ASSOCIATION**  
(Registration no.: 368 of 2018)

ADDRESS: D NO. 6-6/B, BTR, Thummaloor Village, Maheshwaram (M Ranga Reddy (D.T), Telangana, Hyderabad - 501359. e-mail: mc.btrowa@gmail.com

REGD. POST WITH ACK DUE Date: 28.01.2020  
CONTEMPT NOTICE

To  
M/s. Fatima Poultry Farm  
Survey No.225 and 228 (Part)  
Tunmulavuru Village, Maheshwaram Mandal  
Ranga Reddy District  
Rep. by its Proprietor Mr. Mohd. Raza Nabi, S/o Haji Ali Nabi

Sir,

1. You have filed a Writ Petition in WP No.22353 of 2019 before the Hon'ble High Court seeking to declare the Closure Order dated 27.09.2019 vide Order No.3-Complaint/TSPCB/RO.1-RRD/2019-454 issued by Telangana State Pollution Control Board, Rep. by its Environmental Engineer for closure of the poultry farm with immediate effect and also directing the Respondent No.3 therein i.e. Telangana State Southern Power Distribution Company Ltd. to disconnect the power supply of the poultry farm with immediate effect as illegal, arbitrary, malafide, contrary to law and without jurisdiction and the same may be set aside.
2. Initially, the Hon'ble High Court by an order dated 14.10.2019 granted interim stay of disconnection of power supply to the poultry farm and later on the basis of the undertaking affidavit

Mr J Sivanarayana Reddy  
President

Dr Gopal Ganti  
General Secretary

Mr N Chandrasekhar  
Treasurer

Mr Sinsh Chandra  
Member-Security & General

Dr.Amitabh Chandra  
Vice-President

Mr Rajesh Reddy  
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Mrs Archan Sawhney  
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Member-Civil

Mr N Vipra Reddy  
Member -Greenery & Horticulture



# BTR OWNERS WELFARE ASSOCIATION

(Registration no.: 368 of 2018)

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Ranga Reddy (D.T), Telangana, Hyderabad - 501359. e-mail: mc.btrowa@gmail.cc

filed by you, the Hon'ble High Court passed the following order  
on 06.12.2019,

*"In view thereof, 6 weeks time is granted from today to relocate the birds from the present poultry farm. There shall be further direction to the 3<sup>rd</sup> Respondent - TSSPDCL, Rep. by its Superintendent Engineer (Operations) to restore the power supply to the poultry farm to the Petitioner forthwith. The said power supply shall be continued only for a period of 6 weeks from today. On expiry of 6 weeks, it is open for the 3<sup>rd</sup> Respondent to cause disconnection of power supply without any further notice to the Petitioner."*

*"In case of default on the part of the Petitioner in shifting the poultry farm within the time granted by this court, it is open for the 2<sup>nd</sup> Respondent (TSPCB) to take appropriate action in accordance with law in terms of impugned order dated 27.09.2019 for closure of poultry farm"*.

- Though 6 weeks time stipulated in the said order stood expired on 17.01.2020, however you have failed to shift and relocate the birds from the poultry farm, and on the contrary you have been running the poultry farm even after expiry of the stipulated time in gross violation of the Order dated 06.12.2019 passed by the Hon'ble High Court. Thus, you have committed Contempt of Court, thereby rendering yourself liable for the serious consequences as per Sec. 9 to 11 of the Contempt of Courts Act.
- However, an opportunity is being given to you to comply the Order dated 06.12.2019 passed by the Hon'ble High Court thereby relocating and shifting the poultry farm within 7 days from the date of the receipt of this notice, failing which we shall be

Mr. J. Sivanarayana Reddy  
President

Dr. Amitabh Chandra  
Vice-President

Mrs. Archan Sawhney  
Member-Water

Dr. Gopal Ganti  
General Secretary

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Member-Mechanical



**BTR OWNERS WELFARE ASSOCIATION**  
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Ranga Reddy (D.T), Telangana, Hyderabad - 501359. e-mail: mc.btrowa@gmail.com

constrained to initiate contempt proceedings against you before  
the Hon'ble High Court.

Yours sincerely,

(President)

BTR Owners welfare Association

Yours sincerely,

(General Secretary)

BTR Owners Welfare Association

Copy (by Regd. Post with Ack. Due) to:

- 1) Telangana State Pollution Control Board  
Regional Office-1, Ranga Reddy District  
6-3-1219, Block-C, Ward 91, Kundan Bagh  
Umanagar, Begumpet, Hyderabad - 500 016  
Rep. by its Environmental Engineer  
(with a request to take appropriate action in accordance with law  
for closure of poultry farm in terms of the closure order dated  
27.09.2019 and in terms of the Order dated 06.12.2019 in WP  
No.22353 of 2019).
2. The Superintending Engineer (Operations)  
Telangana State Southern Power Distribution of Company Ltd.  
O/o ADE (Operations), Shamshabad, Ranga Reddy District  
(with a request to cause disconnection of power supply forthwith  
without any further notice to Fatima Poultry Farm, Tummaluru Village,  
Maheshwaram Mandal, Ranga Reddy District in terms of the  
Order dated 06.12.2019 in WP No.22353 of 2019).

Mr J Sivanarayana Reddy  
President

Dr Amitabh Chandra  
Vice-President

Mrs Archana Sawhney  
Member-Water

Dr Gopal Genti  
General Secretary

Mr Rajesh Reddy  
Joint Secretary

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Member-Mechanical

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

APPEAL NO.10 OF 2020

M/s.Fatima Poultry Farm

... Appellant

-vs-

Telangana State Pollution Control Board  
And 2 others

... Respondents

**TYPED SET OF PAPERS FILED BY THE 3<sup>rd</sup> RESPONDENT**

**M/s.S.Kishore Kumar**  
Counsel for 3<sup>rd</sup> Respondent  
Mobile : 9444772130